

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO.IV, NEW DELHI.**

(IB)-476(ND)/2018

In the matter of:

Keyence India Pvt. Ltd.

Vs.

M/s. Anjani Technoplast Ltd.

... Applicant

...Respondent

SECTION: Under Section 9 of IBC

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

Order delivered on 14.05.2018


For the Applicant
For the Respondent

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Dr. Mamta Tekriwal, Adv.
Mr. Ashutosh Sharma & Mr. Manish
Paliwal, Adv.

ORDER

Ld. Counsel for the respondent appears and states that she has been instructed to appear and seeks time to file vakaltnama and reply on behalf of corporate debtor stating that at present directors are out of town hence two weeks time may be granted. Two weeks are granted with the copy in advance to the other side. For further consideration on 7th June, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)**